Written Answers to

[7 July, 2014]

## Amendments in the Land Acquisition Act

\*14. SHRI K.N. BALAGOPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has received any proposal from the Department of Industrial Policy and Promotion (DIPP) suggesting provisions such as mandatory consent of project-affected people for land acquisition should not be applied to infrastructure projects where Government has a stake;

- (b) if so, the details thereof;
- (c) the other suggestions made by DIPP; and

(d) whether Government is planning to introduce in the Parliament amendments to the new legislation- the Right to Fair Compensation and Transparency in Land Acquisition-to this effect or Government is planning to make changes in rules under this Act in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NITIN JAIRAM GADKARI): (a) to (c) No proposal from Department of Industrial Policy and Promotion has been received on the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 after it came into force on 1st January, 2014.

(d) No proposal for amendments to the Act is under consideration at present. Further, the Rules under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 have not been finalized.

## Power crisis in the country

<sup>†\*15.</sup> SHRI VIJAY GOEL: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that several cities in the country including Delhi have been reeling under severe power crisis for the last few days;

(b) if so, the details thereof;

(c) the special measures being taken by Government to defuse power crisis and provide round the clock power, particularly to Delhi; and

(d) the short term and long term action plan of Government to bring out the power sector from its abysmal State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Electricity being a concurrent subject, the supply and distribution of electricity to different cities/other consumers in a State is within the purview of the State Government/State power utilities. As per the information received from States in Central Electricity Authority,

<sup>†</sup>Original notice of the question was received in Hindi.